

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), SITTING AT
CHENNAI**

(Under Section 18(1) read with Sections 14 of National Green Tribunal
Act, 2010)

OA. No.211 of 2021(SZ)

P.Palaniappan
S/o Ponnusamy
Meenangadu, Masinaickenpatti PO,
Salem District – 636 103
Phone No: 9943743099
Email : palaniyappan.p@outlook.com

.. APPLICANT

- AND -

1. The Ministry of Environment,
Forest and Climate Change
Rep.by.its Under Secretary
3rd Floor, Prithvi-Block
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi – 110 003
Phone No : +91-11- 24695357
Email id: mefcc@gov.in
& Others

.. Respondents

INDEX TO ADDITIONAL TYPED SET OF PAPERS

S.No	Date	Description	Pg.No
1.	31.12.2021	FIR in Crime No.756/2021	1
2.	03.06.2022	FIR in Crime No.316/2022	7
3.	03.06.2022	FIR in Crime No.317/2022	14
4.	02.06.2022	Horticulture Report issued by Assistant Director	20

Certified that the above documents are true copies of the original.

Dated at Chennai on this the 30th day of July 2022.

(8056/17)
M. Arun Kumar
COUNSEL FOR APPLICANT



Tamil Nadu Police



FIRST INFORMATION REPORT

TAMIL NADU POLICE

முதல் தகவல் அறிக்கை

INTEGRATED INVESTIGATION FORM-I

(Under Section 154 Cr.P.C)

(கு.வி.தொ.பிரிவு 154 இன் கீழ்)

1. District:	SALEM CITY	P.S.	AMMAPET	Year	2021	FIR No.	756	Date:	12-2021
மாவட்டம்	காவல் நிலையம்	ஆண்டு	மு. த.அ.எண்	நாள்					
2. Act(s) சட்டம்	INDIAN PENAL CODE, 1860								
	Sections பிரிவுகள் 379								
3. Occurrence of Offence Day:	WEDNESDAY	Date From:	29-12-2021	Date To:	-				
(a)	குற்ற நிகழ்வு நாள்		நாள் முதல்	நாள் வரை					
Time Period:	On	Time From:	11:30 Hrs	Time To:	-				
நேர அளவு	நேரம் முதல்		நேரம் வரை						
(b) Information received at PS. Date:	31-12-2021	Time:	22:30 Hrs	(c) General Diary Reference:	Entry No(s)				
காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள்	நேரம்		பொது நாட்குறிப்பில் பதிவு விவரம் எண்						
4. Type of Information:	WRITTEN			Time :	-				
தகவலின் வகை				நேரம்					
5. Place of Occurrence: (a) Direction and Distance from PS:	SOUTH-EAST & 2.0 Km			Beat Number:	BEAT 3				
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும்				முறைக் காவல் எண்					
(b) Address:	அரசுக்கு சொந்தமான குன்று புறம்போக்கு புல எண் 199/1 என்ற இடத்தில் முகவரி								
(c) In case, outside limit of this Police Station, then the Name of P.S:	-			District:	-				
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர்				மாவட்டம்					
6. Complainant/Informant (a) Name:	PRASATH		(c) Date/Year of Birth:	1983	(d) Nationality:	INDIA			
குற்றமுறையிட்டாளர் / தகவல் தந்தவர் பெயர்			நாள் / பிறந்த ஆண்டு		நாட்டினம்				
(b).Father's/Husband's Name:	SIVAJI								
தந்தை / கணவர் பெயர்									
(e).Passport No.	-		Date of Issue:	-		Place of Issue:	-		
வெளிநாட்டு கடவுச்சீட்டு எண்			வழங்கப்பட்ட நாள்			வழங்கப்பட்ட இடம்			
(f). Occupation:	-								
தொழில்									
(g). Address:	VILLAGE ADMINSTRATIVE OFFICER, MASINAICKKANPATTY, VAZHAPADI,SALEM								
முகவரி									
7. Details of Known/Suspected/Unknown accused with full particulars	தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்.								
	நீலா, க/பெ. கர்ணன், 5/156, EB - காலனி, மாசிநாயக்கன்பட்டி, சேலம்								
8. Reasons for delay in reporting by the complainant/Informant:	குற்றமுறையிட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்.								

9. Particulars of the properties stolen/involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்.

10. Total value of properties stolen/involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:

பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents

முதல் தகவல் அறிக்கையின் சுருக்கம்

பணிந்து அனுப்ப படுகிறது. இன்று 31.12.2021 ம் தேதி 22.30 மணிக்கு சேலம் மாநகரம் அம்மா பேட்டை காவல் நிலைய காவல் உதவி ஆய்வாளர் R. கிருஷ்ணமூர்த்தி ஆகிய நான் நிலைய அலுவலில் இருந்தபோது சேலம், மாசிநாயக்கன்பட்டி, கிராம நிர்வாக அலுவலர் S.பிரசாத் என்பவர் நிலையம் ஆஜராகி கொடுத்த எழுத்து மூலமான புகாரினை பெற்று வழக்கு பதிவு செய்ததின் விவரம் பின்வருமாறு: அனுப்புநர் :- எஸ்.பிரசாத் (வயது 38) S/O.T. சிவாஜி.கிராம நிர்வாக அலுவலர், மாசிநாயக்கன்பட்டி, வாழப்பாடி. (9842939218). பெறுநர்:- உயர் திரு. காவல் ஆய்வாளர், அம்மாபேட்டை. பொருள் : மாசிநாயக்கன்பட்டி கிராமம் சிறுவகை கனிமம், சாதாரண கற்கள்-சேலம் மாவட்டம், வாழப்பாடி வட்டம்- அனுமதியின்றி வெட்டி எடுத்தது மீது- நடவடிக்கை கோறுதல் சம்மந்தமாக. அப்பா, நான் மேற்படி கிராமத்தில் கிராம நிர்வாக அலுவலராக பணிபுரிந்து வருகிறேன். சேலம் மாவட்டம். வாழப்பாடி வட்டாட்சியர் வரதராஜன் அவர்கள் கூறிய தகவலின்படி கிராம அலுவலராகிய நானும், வருவாய் ஆய்வாளர் காரிப்பட்டி சந்திரகேசன் அவர்களும்- ஜெயந்தி- துணை இயக்குநர் புவியல் மற்றும் சுரங்கத்துறை மாவட்ட ஆட்சியர் அலுவலகம்.சேலம். ந.க.எண் 1242/2021 கனிமம்-அ நாள் 29.12.2021 ல் குறிப்பிட்ட இடத்திற்கு சென்று இன்று பார்வையிட்டபோது மேற்படி இடமானது அரசுக்கு சொந்தமான குன்று புறம்போக்கு புல எண் 199/1 ல் திருமதி K. நீலா கபெ. கர்ணன், 5/158 E.B. காலனி, மாசிநாயக்கன்பட்டி, சேலம் என்பவருக்கு 31.1.2020 முதல் 30.1.2030 வரை மாவட்ட ஆட்சித்தலைவர் அவர்களின் ந.க. எண் : 80/2018 ன் படி 1,00,00 ஹெக்டர் பரப்பளவிற்கு கல்குவாரி அனுமதிக்கப்பட்ட இடம் ஆகும். மேற்படி அனுமதிக்கப்பட்ட இடத்தை தாண்டி பரப்பிற்கு வெளியே கனிமம் வெட்டி எடுக்கப்பட்டு உள்ளது. அரசுக்கு வருவாய் இழப்பை ஏற்படுத்தும் விதமாக மேற்படி கனிமம் வெட்டி திருடப்பட்டுள்ளது. எனவே மேற்படி நபர் K. நீலா W/O கர்ணன் என்பவர் மீது நடவடிக்கை எடுக்கப்பட்டு கேட்டுக்கொள்கிறேன். S.பிரசாத். 31.12.2021.VAO மாசிநாயக்கன்பட்டி. குறிப்பு: இத்துடன் எனக்கு வழங்கப்பட்ட நகல் இணைத்துள்ளேன். ந.க.எண்: 1242/2021/ கனிமம்-அ. நாள். 29.12.2021. என்றிருந்த எழுத்து மூலமான புகாரினை பெற்று அம்மாபேட்டை நிலைய குற்ற எண் 756/2021 U/s 379 IPC ஆக வழக்கு பதிவு செய்து முதல் தகவல் அறிக்கையின் அசலுடன் வாதியின் புகாரினை இணைத்து கனம் குற்றவியல் நீதித்துறை நடுவர், நீதிமன்ற எண்-5 , சேலம் அவர்களுக்கும் மற்ற நகல்களை சம்மந்தப்பட்ட உயர் அதிகாரிகளுக்கும் அனுப்பி வைத்தும் இவ்வழக்கை எனது புலன் விசாரணைக்கு எடுத்துக்கொண்டேன்.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2-ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant

Signature of the Officer in-charge, Police Station

குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் இரேகைப் பதிவு

காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம்

15. Date & Time of despatch to the court:

31-12-2021

Name: KRISHNAMURTHY R

நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

பெயர்

Rank: SUB INSPECTOR OF POLICE No.

நிலை

எண்

BACK

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-I
FIRST INFORMATION REPORT
(U/s 154 of Cr. Pc)

1. District : Salem PS: Ammapet
Year : 2021 FIR No. : 756
Date: 31.12.2021
2. Acts Sections
Indian Penal Code 379
3. (a) Occurrence of offence day: Wednesday
Date From Friday 29.12.2021 Date To:
Time From: 11.30 Hrs Time to:
Time Period :
- (b) Information received at PS: 31.12.2021 Time: 22.30 Hrs (c)
- General diary reference : Entry Nos.
4. Type of information : Written Time:
5. Place of occurrence
(a) Direction and distance from PS: South-East & 2.0 KM
Beat Number: Beat 3
(b) Address : Government owned hill poramboke comprised in
Survey No. 198/1
(c) In case outside limits of PS, then name of PS : Dist:
6. Complaint / Informant Name (a) Name: Prasath
(b) Father's/Husband(s) name : Sivaji
(c) Date/Year of birth : 1983 (d) Nationality : India
(e) Passport No: Date of issue : Place of issue

A

(f) Occupation : Village Administrative Officer, Masinaickanpatty,
Vazhapadi, Salem

(g) Address :

7. Details of known/suspected/unknown/accused with
particulars ;

Neela, W/o. Karnan, 5/156, EB Colony, Masinaickanpatty, Salem

8. Reasons for delay in reporting by the complainant /

informant : Delay from the complainant in giving the complaint.

9. Particulars of property stolen / involved: -

10. Total value of property stolen / involved: -

11. Inquest report/Unnatural death case No. if any: -

12) FIR contents

Summary of First Information Report

Respectfully submitted:-

Today 31.12.2021 at 22.30 hours, I, R. Krishnamurthy, Sub.
Inspector of Police, Ammapet Police Station, Salem Corporation, while
I was on duty, S. Prasath, Village Administrative Officer,
Masinaickanpatty, Vazhapadi taluk, Salem came to police station and
gave a written complaint, details of which are as follows:- From: S.
Prasath, (age 38), S/o. Sivaji, Village Administrative Officer,
Masinaickanpatty, Vazhapadi, (9842939218) To: The Inspector of
Police, Ammapet Police Station, Salem Corporation Sub:

5

Masinaickanpatty village – Minor minerals – ordinary stones – Vazhapadi taluk, Salem district – quarried without permission – request to take action – regarding-. Sir, I am working as Village Administrative Officer at the above village. Based on the information give by Varadarajan, Tahsildar, Vazhapadi, Salem, when I, Village Administrative Officer, Chandrasekaran, Revenue Inspector, Karipatti, went to the site mentioned in the R.C.No.1242/2021, Minerals-A dated 29/12/2021 from Jayanthi, Deputy Director, Geology & Mines Department, District Collecorate, Salem, the above said land Government owned hill poramboke comprised in Survey No.199/1 was permitted by the District Collector vide R.C.No. 80/2018 for stone quarry in an extent of 1,00,00 hectare to Tmt. K. Neela, W/o. Karnan, 5/156, EB Colony, Masinaickanpatty, Salem from 31/01/2020 to 30/01/2030. The Minerals has been mined outside the area beyond the permitted area. The minerals have been mined and stolen causing loss of revenue to the government. Hence, I request you to take action against Tmt. K. Neela, W/o. Karnan. S. Prasath,31/12/2021,VAO, Masinaickanpatty. N.B: I have enclosed copy issued to me. I received written complaint R.C.No.1242/2021/A, Minerals-A dated 29/12/2021 and registered Ammapet Police Station, Cr. No. 756/2021 u/s 379 of IPC. Original First Information Report and complaint given by the complainant are enclosed and sent to Hon'ble Judicial Magistrate V,

Salem and other copies submitted to concerned senior officers of the police department and taken up the case for my investigation.

13. Action taken: Since above report reveals Commission of Offence(s) u/s mentioned in Item No. 2, registered case and took up the investigation.

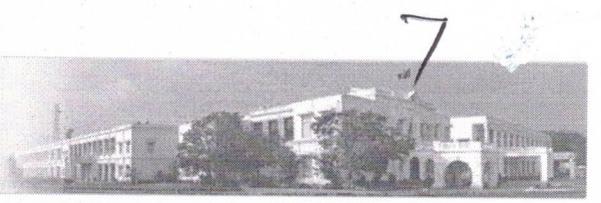
FIR read over to complainant/Informant, admitted to be correctly recorded and a copy given to the Complaint / Informant free of cost.

14. Signature/Thumb impression of Complaint / Informant	Signature of the Officer- in-charge Police Station
--	---

15. Date and Time of despatch to court: 31/12/2021	Name: R.Krishnamurthy Rank: Sub. Inspector of Police Grade : No.
---	---



Tamil Nadu Police



FIRST INFORMATION REPORT

TAMIL NADU POLICE

முதல் தகவல் அறிக்கை

INTEGRATED INVESTIGATION FORM-I

(Under Section 154 Cr.P.C)

(கு.ந.வி.தொ.பிரிவு 154 இன் கீழ்)

1. District:	SALEM CITY	P.S.	AMMAPET	Year	2022	FIR No.	316	Date:	06-06-2022
மாவட்டம்	காவல் நிலையம்	ஆண்டு	மு. த.அ.எண்	நாள்					
2. Act(s) சட்டம்	INDIAN PENAL CODE, 1860		Sections பிரிவுகள்		379				
	MINES & MINERALS (DEVELOPMENT & REGULATION) Act, 1957		21(1)						
3. Occurrence of Offence Day:	THURSDAY	Date From:	18-06-2009	Date To:	17-06-2019				
(a)	குற்ற நிகழ்வு நாள்	நாள் முதல்	நாள் வரை						
Time Period:	Between	Time From:	-	Time To:	-				
நேர அளவு	நேரம் முதல்	நேரம் வரை							
(b) Information received at PS. Date:	03-06-2022	Time:	16:00 Hrs	(c) General Diary Reference:	Entry No(s)				
காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள்	நேரம்	பொது நாட்குறிப்பில் பதிவு விவரம் எண்							
4. Type of Information:	WRITTEN	Time :	-						
தகவலின் வகை	நேரம்								
5. Place of Occurrence: (a) Direction and Distance from PS:	EAST & 4.0 Km	Beat Number:	BEAT 2						
குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும்	முறைக் காவல் எண்								
(b) Address:	மாசிநாயக்கன்பட்டி சர்வே எண் -219 புறம்போக்கு நில குன்று முகவரி								
(c) In case, outside limit of this Police Station, then the Name of P.S:	-	District:	-						
இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர்	மாவட்டம்								
6. Complainant/Informant (a) Name:	PRASATH	(c) Date/Year of Birth:	1983	(d) Nationality:	INDIA				
குற்றமுறையீட்டாளர் / தகவல் தந்தவர் பெயர்	நாள் / பிறந்த ஆண்டு	நாட்டினம்							
(b).Father's/Husband's Name:	SIVAJI								
தந்தை / கணவர் பெயர்									
(e).Passport No.	Date of Issue:	Place of Issue:							
வெளிநாட்டு கடவுச்சீட்டு எண்	வழங்கப்பட்ட நாள்	வழங்கப்பட்ட இடம்							
(f). Occupation:	-								
தொழில்									
(g). Address:	VILLAGE ADMINISTRATIVE OFFICER, MASINAICKKANPATTY, VAZHAPADI VATTAM								
முகவரி									
7. Details of Known/Suspected/Unknown accused with full particulars	தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்.								

காசி விஸ்வநாதன், த/பெ. தங்கவேல், உடையார் காசி நகர், மாசிநாயக்கன்பட்டி, வாழப்பாடி கிராமம்.

8

8. Reasons for delay in reporting by the complainant/Informant:

குற்றமுறையீட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்.

9. Particulars of the properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்.

10. Total value of properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:

பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents

முதல் தகவல் அறிக்கையின் சுருக்கம்

BACK

பணிநீதனுப்பப்படுகிறது : இன்று 03.06.2022 ம் தேதி மாலை 16.00 மணிக்கு சேலம் மாநகரம் அம்மாபேட்டை காவல் நிலைய காவல் ஆய்வாளர் A.கணேசன் ஆகிய நான் நிலைய அலுவலில் இருந்தபோது சேலம், மாசிநாயக்கன்பட்டி, வாழப்பாடி வட்டம் கிராம நிர்வாக அலுவலர் நிலையம் ஆஜராகி கொடுத்த எழுத்து மூலமான புகாரைப்பெற்று வழக்கு பதிவு செய்த விபரம் பின்வருமாறு; அனுப்பநர்; S. பிரசாத் (வயது 39) S/O.T. சிவாஜி, கிராம நிர்வாக அலுவலர், மாசிநாயக்கன்பட்டி, வாழப்பாடி வட்டம். பெறுநர்; உயர் திரு. காவல் ஆய்வாளர் அவர்கள், அம்மாபேட்டை காவல் நிலையம், பொருள். மாசிநாயக்கன்பட்டி கிராமம்- சிறுவகை கனிமம்- சாதாரண கற்கள்- சேலம் மாவட்டம்- வாழப்பாடி வட்டம் அனுமதியின்றி வெட்டி எடுத்தது மீது -நடவடிக்கை கோருதல் தொடர்பாக. அய்யா, நான் மேற்படி கிராமத்தில் கிராம நிர்வாக அலுவலராக பணியாற்றி வருகிறேன். ர. ஜெயந்தி துணை இயக்குநர், புவியியல் மற்றும் சுரங்கதுறை மாவட்ட ஆட்சியர் அலுவலகம், சேலம் என்பவரின் 3 & 1242/2021/கனிமம் அ நாள் ; 28.4.22 ன் படி வாழப்பாடி வருவாய் வட்டாட்சியர் குறிப்பாணை ந.க. எண் 1321/2022/ அ 4 நாள் 25.5.22 ன் படியின் கல்குவாரியில் அனுமதிக்கு மேல் வெட்டியது தொடர்பாக மாண்பை பசுமை தீர்ப்பாயம் ஆணை எண் 211/2021 நாள்; 30.9.2021 ன் ஆய்வு அறிக்கை சமர்ப்பிக்க கோரியது தொடர்பாக நாள் 9.3.222 நேரம் 13.00 மணி (முற்பகல்) வருவாய் ஆய்வாளர் சந்திரசேகரன் மற்றும் ஜெயராமன் Dts, சந்தோஸ்குமார் நில அலுவலர் புவியியல் மற்றும் சுரங்கதுறை ஆய்வார் வேனு மற்றும் கிராம உதவியாளர் குமரேசன் ஆகியோரால் அளவுப்பணிகள் மேற்கொள்ளப்பட்டு இக்கிராமத்தில் உள்ள சர்வே எண் 219-குன்று புறம்போக்கு பகுதியில் திரு காசிவிஸ்வநாதன், s/o. தங்கவேல் உடையார், காசிநகர், மாசிநாயக்கன்பட்டிகிராமம், வாழப்பாடி வட்டம் என்ற முகவரியில் வசித்து வருபவரால் கல்குவாரி 10 வருட காலத்திற்கு 18.6.2009 to 17.6.2019 வரை கால குத்தகைக்கு 2,00,00 ஹெக்டர் அளவிற்கு அனுமதி வழங்கப்பட்டது ஆனால் அதற்கு மேல் வெட்டி எடுத்துள்ளனர். ஜெயந்தி, துணை இயக்குநர், புவியியல் மற்றும் சுரங்கதுறை அவர்களால் ந.க. எண் 1242/2021 கனிமம் அ/நாள் 28.04.22 ன் படி அட்டவணைப் படி விவரங்கள் கொடுக்கப்பட்டுள்ளன. அரசுக்கு வருவாய் இழப்பை ஏற்படுத்தும் விதமாக மேற்படி கனிமம் வெட்டி எடுத்து திருடப்பட்டுள்ளது குறித்து மேற்பட T. காசி விஸ்வநாதன் S/O. தங்கவேல் உடையார் மீது நடவடிக்கை எடுக்கும்படி கேட்டுக்கொள்கிறேன். இணைப்பு. 1. வட்டாட்சியர் குறிப்பாணை 3.9.1321/2022. 2. துணை இயக்குநர், புவியியல் சுரங்கதுறை 3.2.1242/2021 . அளவீடு செய்யப்பட்ட கிராம வரைபடங்கள். 4. கிராம கணக்குகள். SD (XXXX) S.பிரசாத். கிராம நிர்வாக அலுவலர். மாசிநாயக்கன்பட்டி கிராமம். வாழப்பாடி வட்டம். என்றிருந்த வாதியின் புகாரைப்பெற்று அம்மாபேட்டை காவல் நிலைய கு. எண் - 316/2022 u/s 379 IPC & 21(1) MINES & MINERALS ACT 1957 ஆக வழக்கு பதிவு செய்து முதல் தகவல் அறிக்கை மற்றும் வாதியின் புகார் மனுவுடன் சேர்ந்து கனம் குற்றவியல் நீதித்துறை நடுவர் அவர்கள், நீதிமன்ற எண்-5 , சேலம் அவர்களுக்கு அனுப்பியும் மற்ற நகல்களை சம்மந்தப்பட்ட காவல் உயர் அதிகாரிகளுக்கும் அனுப்பி வைக்கப்படுகிறது.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant

Signature of the Officer in-charge, Police Station

குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம் இரேகைப் பதிவு

15. Date & Time of despatch to the court:

03-06-2022

Name: GANESAN A

நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

பெயர்

Rank: INSPECTOR OF POLICE

No.

நிலை

எண்

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-I
FIRST INFORMATION REPORT
(U/s 154 of Cr. Pc)

1. District : Salem City PS: Ammapet
Year : 2022 FIR No. : 316
Date: 03.06.2022

2. Acts Sections
Indian Penal Code 379

Mines & Minerals (Development & Regulation Act 1957 : 21(1)

3. (a) Occurrence of offence day: Thursday
Date From Friday 18.06.2009 Date To: 17/06/2019
Time From: Time to:
Time Period : Before 1 hour morning 09.00 hours

(b) Information received at PS: 03.06.2022 Time: 16.00 Hrs (c)

General diary reference : Entry Nos.

4. Type of information : Written Time:

5. Place of occurrence

(a) Direction and distance from PS: South-East & 4.0 KM
Beat Number: Beat 2

(b) Address : Government owned hill poromboke situated at
Masinaickanpatty, Vazhapadi taluk comprised in Survey
No. 199/1

(c) In case outside limits of PS, then name of PS : Dist:

- 6. Complaint / Informant Name (a) Name: Prasath
- (b) Father's/Husband(s) name : Sivaji
- (c) Date/Year of birth : 1983 (d) Nationality : India
- (e) Passport No: Date of issue : Place of issue
- (f) Occupation : Village Administrative Officer,
Masinaickanpatty, Vazhapadi, Salem
- (g) Address :

7. Details of known/suspected/unknown/accused with particulars ;
Kasiviswanathan, W/o. Thangavel, Udyar Kasi Nagar,
Masinaickanpatty, Vazhapadi village, Salem

8. Reasons for delay in reporting by the complainant / informant : Delay from the complainant in giving the complaint

9. Particulars of property stolen / involved: -

10. Total value of property stolen / involved: -

11. Inquest report/Unnatural death case No. if any: -

12) FIR contents

Summary of First Information Report

Respectfully submitted:-

Today 03.06.2022 evening at 16.00 hours, I, A. Ganesan, Inspector of Police, Ammapet Police Station, Salem Corporation while I was on duty, S. Prasath, Village Administrative Officer,

11

Masinaickanpatty, Vazhapadi taluk, Salem came to police station and gave a written complaint, details of which and particulars of case registered is as follows:- From: S. Prasath, (age 39); S/o. Sivaji, Village Administrative Officer, Masinaickanpatty, Vazhapadi, (9842939218) To: The Inspector of Police, Ammapet Police Station, Salem Corporation Sub: Masinaickanpatty village – Minor minerals – ordinary stones – Vazhapadi taluk, Salem district – quarried without permission – request to take action – regarding-. Sir, I am working as Village Administrative Officer at the above village. Based on the 3 & 1242/2021/mines A dated 28/04/2022 from from R. Jayanthi, Deputy Director, Geology & Mines Department, District Collectorate, Salem and as per Memorandum R.C No. 1321/2022 A4 dated 25/02/2022 of the Revenue Tahsildar, Vahapadi with regarding to mining of stones over and above permission issued and as requested by Hon'ble Green Tribunal vide order 211/2021 dated 30/09/2021 directing to submit inspection report Chandrasekaran, Revenue Inspector, Jayaraman, DTS, Santosh Kumar, Land Surveyor, Venu, Inspector, Geology and Mines Department. Kumaresan, Village Administrative Assistant has visited the site and survey was carried out on 09/03/2022 at 13.00 hours (afternoon). In this village, Government owned hill poramboke comprised in Survey No.219 permission was issued to for stone quarry in an extent of 2,00,00 hectare for a period of ten years from 18/06/2009 to 17/06/2019 to Kasiviswanathan, S/o. Thangavel, Udyar

Kasi Nagar, Masinaickanpatty, Vazhapadi village, Salem. But they quarried more than that. The details was given as per schedule of Jayanthi, Deputy Director, Geology & Mines Department, District Collectorate, Salem vide R.C. No. 1242/2021 mines A dated 28/04/2022. The minerals have been mined and stolen causing loss of revenue to the government. Hence, I request you to take action against Thiru. Kasiviswanathan, S/o. Thangavel,. Enclosure: Tahsildar Memorandum 3/9/1321/2022 (2) 3.2 1242/2021/from the Deputy Director, Geology & Mines Department (3) Surveyed village sketch (4) Village Accounts, Sd/-.....S. Prasath, ,Village Administrative Officer, Masinaickanpatty, Vazhapadi taluk. I received the above written complaint and registered Ammapet Police Station, Cr. No. 316/2022 u/s 379 of IPC and section 21(1) of the Mines & Minerals (Development & Regulation Act 1957 : Original First Information Report and complaint given by the complainant are enclosed and sent to Hon'ble Judicial Magistrate V, Salem and other copes submitted to concerned senior officers of the police department>

13. Action taken: Since above report reveals Commission of Offence(s) u/s mentioned in Item No. 2, registered case and took up the investigation.

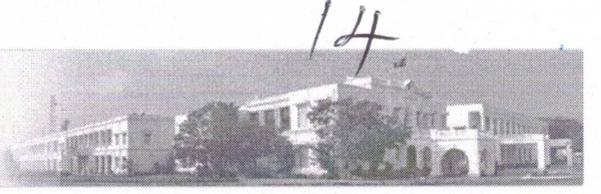
FIR read over to complainant/Informant, admitted to be correctly recorded and a copy given to the Complaint / Informant free of cost.

14. Signature/Thumb impression of Complaint / Informant Signature of the Officer-
in-charge Police Station

15. Date and Time of despatch to court: 03/06/2021 Name: A. Ganesan
Rank: Inspector of Police
Grade : No.



Tamil Nadu Police



14

MLA CRUSHER (A)
GIIRIJAGAJANYA
PROJECT OWNER.

FIRST INFORMATION REPORT

முதல் தகவல் அறிக்கை
(Under Section 154 Cr.P.C)
(கு.ந.வி.தொ.பிரிவு 154 இன் கீழ்)

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-I

1. District: SALEM CITY P.S. AMMAPET Year 2022 FIR No. 317 Date: 06-2022

மாவட்டம் காவல் நிலையம் ஆண்டு மு. த.அ.எண் நாள்

2. Act(s) சட்டம் Sections பிரிவுகள்
INDIAN PENAL CODE, 1860 379
MINES & MINERALS (DEVELOPMENT & REGULATION) Act, 1957 21(1)

3. Occurrence of Offence Day: THURSDAY Date From: 21-09-2006 Date To: 21-09-2016
(a)

குற்ற நிகழ்வு நாள் நாள் முதல் நாள் வரை

Time Period: Between Time From: - Time To: -

நேர அளவு நேரம் முதல் நேரம் வரை

(b) Information received at PS. Date: 03-06-2022 Time: 17:00 Hrs (c) General Diary Reference: Entry No(s)

காவல் நிலையத்திற்கு தகவல் கிடைத்த நாள் நேரம் பொது நாட்குறிப்பில் பதிவு விவரம் எண்

4. Type of Information: WRITTEN Time: -

தகவலின் வகை நேரம்

5. Place of Occurrence: (a) Direction and Distance from PS: EAST & 4.0 Km Beat Number: BEAT 2

குற்ற நிகழ்விடம் (அ) காவல் நிலையத்திலிருந்து எவ்வளவு தூரமும், எத்திசையும் முறைக் காவல் எண்

(b) Address: வாழப்பாடி(TK) , மாசிநாயக்கன்பட்டி சர்வே எண் 199/1 புறம்போக்கு நில குன்று முகவரி

(c) In case, outside limit of this Police Station, then the Name of P.S: - District: -

இக்காவல் நிலைய எல்லைக்கப்பால் நடந்து இருக்குமாயின் அந்நிலையில், அந்த கா.நி பெயர் மாவட்டம்

6. Complainant/Informant (a) Name: PRASATH (c) Date/Year of Birth: 1983 (d) Nationality: INDIA

குற்றமுறையீட்டாளர் / தகவல் தந்தவர் பெயர் நாள் / பிறந்த ஆண்டு நாட்டினம்

(b).Father's/Husband's Name: SIVAJI

தந்தை / கணவர் பெயர்

(e).Passport No. Date of Issue: Place of Issue:

வெளிநாட்டு கடவுச்சீட்டு எண் வழங்கப்பட்ட நாள் வழங்கப்பட்ட இடம்

(f). Occupation: -

தொழில்

(g). Address: VILLAGE ADMINISTRATIVE OFFICER, MASINAICKKANPATTY, VAZAPADI

முகவரி

7. Details of Known/Suspected/Unknown accused with full particulars

தெரிந்த / ஐயப்பாட்டிற்குரிய / தெரியாத குற்றம் சாட்டப்பட்டவரின் முழுமையான விவரங்கள்.

செல்வகுமார். த/பெ. கந்தசாமி, ARRS தியேட்டர் அருகில், புதிய பஸ் நிலையம், சேலம்.

8. Reasons for delay in reporting by the complainant/Informant:

15

குற்றமுறையீட்டாளரால் / தகவல் கொடுப்பவரால் முறையிட்டதில் தகவல் கொடுப்பதில் தாமதம்.

9. Particulars of the properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் விவரம்.

10. Total value of properties stolen/Involved:

களவாடப்பட்ட / களவிற்குள்ளான சொத்துக்களின் மொத்த மதிப்பு

11. Inquest Report/ Un-natural death Case No. If any:

பிண விசாரணை அறிக்கை / இயற்கைக்கு மாறான இறப்பு எண் ஏதேனும் இருந்தால்

12. FIR Contents

முதல் தகவல் அறிக்கையின் சுருக்கம்

BACK

பணிநீதனுப்பப்படுகிறது : இன்று 03.06.2022 மீதேதி மாலை 17.00 மணிக்கு சேலம் மாநகரம் அம்மாபேட்டை காவல் நிலைய காவல் ஆய்வாளர் A.கணேசன் ஆகிய நான் நிலைய அலுவலில் இருந்தபோது சேலம், மாசிநாயக்கன்பட்டி, வாழப்பாடி வட்டம் கிராம நிர்வாக அலுவலர் நிலையம் ஆஜராகி கொடுத்த எழுத்து மூலமான புகாரைப்பெற்று வழக்கு பதிவு செய்த விபரம் பின்வருமாறு; அனுப்புநர் : S .பிரசாத் (வயது 39) S/O T. சிவாஜி கிராம நிர்வாக அலுவலர் மாசிநாயக்கன்பட்டி வாழப்பாடி பெறுநர் : உயர் திரு காவல் ஆய்வாளர் அவர்கள் அம்மாபேட்டை காவல் நிலையம் பொருள் :மாசிநாயக்கன்பட்டி கிராமம் சிறுவகை கனிமம் சாதாரண கற்கள் சேலம் மாவட்டம் வாழப்பாடி வட்டம் அனுமதியின்றி வெட்டி எடுத்து மீது நடவடிக்கை கோருதல் தொடர்பாக அய்யா: நான் மேற்படி கிராமத்தில் கிராம நிர்வாக அலுவலராக பணியாற்றி வருகிறேன். ர. ஜெயந்தி துணை இயக்குநர் புவியியல் மற்றும் சுரங்கத்துறை மாவட்ட ஆட்சித்தலைவர் அலுவலகம் சேலம் என்பவரின் ந.க. எண். 1242/2021 கனிமம் -அ நாள் 28.04.2022 ன் படி வாழப்பாடி வருவாய் வட்டாட்சியர் குறிப்பாணை ந.க. எண். 1321 /2022 /அ 4 நாள் 25.05.2022 -ன் படியின் கல்குவாரியில் அனுமதிக்கு மேல் வெட்டியது தொடர்பாக மாண்பு பசுமை தீர்ப்பாயம் ஆணை எண் 211/2021 நாள் 30.9.21 ன் ஆய்வு அறிக்கை சமர்ப்பிக்கக் கோரியது தொடர்பாக நாள் 9.3.22 நேரம் 3.00 மணி (பிற்பகல்) வருவாய் ஆய்வாளர் சந்திரசேகரன் மற்றும் ஜெயராமன் Dts சந்தோஷ்குமார் நில அளவையர் புவியியல் மற்றும் சுரங்கத்துறை ஆய்வாளர் வேணு மற்றும் கிராம உதவியாளர் குமரேசன் ஆகியோரால் அளவுப்பணிகள் மேற்கொள்ளப்பட்டு கிராமத்தில் உள்ள சர்வே எண் 199/1 குன்று புறம்போக்கு பகதியில் திரு . k. செல்வகுமார் s/o கந்தசாமி ARRS தியேட்டர் அருகில் புதிய பஸ்நிலையம் சேலம் என்ற முகவரியில் வசித்து வருபவரால் கல்குவாரி 10 வருட காலத்திற்கு 22.09.2006 to 21.9.2016 வரை குத்தைக்கு 3.00.00 ஹெக்டர் அளவிற்கு அனுமதி வழங்கப்பட்டது ஆனால் அதற்கு மேல் வெட்டி எடுத்துள்ளனர் ஜெயந்தி துணை இயக்குநர் புவியியல் மற்றும் சுரங்கத்துறை அவர்களால் ந.க. எண். 1242 /2021 கனிமம் அ/ நாள் 28.04.22 ன் படி அட்டவணப்படி விவரங்கள் கொடுக்கப்பட்டுள்ளன அரசுக்கு வருவாய் இழப்பை ஏற்படுத்தும் விதமாக மேற்படி கனிமம் வெட்டி எடுத்து திருடப்பட்டுள்ளது குறித்து மேற்படி k. செல்வகுமார் s/o கந்தசாமி மீது நடவடிக்கை எடுக்கும் படி கேட்டுக்கொள்கிறேன். SD(XXXX) பிரசாத். 3.6.22. கிராம நிர்வாக அலுவலர், மாசிநாயக்கன்பட்டி கிராமம், வாழப்பாடி வட்டம். இணைப்பு :-1) வாட்டசியர் குறிப்பாணை : ந.க.1321/2022. 2) துணை இயக்குநர் புவியியல் சுங்கத்துறை ந.க.1242/2021. 3) அளவிடு செய்யப்பட்ட கிராம வரைப்படம் புலங்கள். 4) கிராம கணக்குகள்.. என்றிருந்த வாதியின் புகாரைப்பெற்று அம்மாபேட்டை காவல் நிலைய கு. எண் - 317/2022 u/s 379 IPC & 21(1) MINES & MINERALS ACT 1957 ஆக வழக்கு பதிவு செய்து முதல் தகவல் அறிக்கை மற்றும் வாதியின் புகார் மனுவுடன் சேர்ந்து கனம் குற்றவியல் நீதித்துறை நடுவர் அவர்கள், நீதிமன்ற எண்-5 , சேலம் அவர்களுக்கு அனுப்பியும் மற்ற நகல்களை சம்மந்தப்பட்ட காவல் உயர் அதிகாரிகளுக்கும் அனுப்பி வைக்கப்படுகிறது.

13. Action Taken: Since the above report reveals Commission of Offence(s) u/s as mentioned in item No.2, registered case and took up the investigation.

எடுக்கப்பட்ட நடவடிக்கை : மேலே குற்ற முறையீட்டில் உள்ளவை பிரிவு 2 -ல் கூறப்பட்ட சட்ட பிரிவுப்படியான குற்றமாக வழக்கு பதிவு செய்து புலனாய்வுக்கு எடுத்துக்கொள்ளப்பட்டது

FIR read over to the Complainant/Informant, admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

மு.த.அ. குற்றமுறையீட்டாளருக்கு / தகவல் தந்தவருக்கு படித்துக்காட்டி, அது சரியாக எழுதப்பட்டு இருப்பதாக ஏற்றுக்கொள்ளப்பட்டு, அதன்படி நகல் ஒன்று இலவசமாக கொடுக்கப்பட்டது.

14. Signature / Thumb Impression of the Complainant/Informant

Signature of the Officer in-charge, Police Station

குற்றமுறையீட்டாளர் / தகவல் கொடுப்பவரின் ஒப்பம் / பெருவிரல் காவல் நிலைய பொறுப்பு அலுவலரின் ஒப்பம் இரேகைப் பதிவு

15. Date & Time of despatch to the court:

03-06-2022

Name: GANESAN A

நீதிமன்றத்திற்கு அனுப்பப்பட்ட நாளும், நேரமும்

பெயர்

Rank: INSPECTOR OF POLICE

No.

நிலை

எண்

TAMIL NADU POLICE
INTEGRATED INVESTIGATION FORM-I
FIRST INFORMATION REPORT
(U/s 154 of Cr. Pc)

1. District : Salem City PS: Ammapet
Year : 2022 FIR No. : 317
Date: 03.06.2022

2. Acts Sections
Indian Penal Code 379

Mines & Minerals (Development & Regulation Act 1957 : 21(1)

3. (a) Occurrence of offence day: Thursday
Date From Friday 21.09.2006 Date To: 17/06/2016
Time From: Time to:

Time Period : Before 1 hour morning 09.00 hours

(b) Information received at PS: 03.06.2022 Time: 17.00 Hrs (c)

General diary reference : Entry Nos.

4. Type of information : Written Time:

5. Place of occurrence

(a) Direction and distance from PS: South-East & 4.0 KM

Beat Number: Beat 2

(b) Address : Government owned hill poramboke comprised in

Survey No. 199/1

(c) In case outside limits of PS, then name of PS : Dist:

6. Complaint / Informant Name (a) Name: Prasath

- (b) Father's/Husband(s) name : Sivaji
- (c) Date/Year of birth : 1983 (d) Nationality : India
- (e) Passport No: Date of issue : Place of issue
- (f) Occupation : Village Administrative Officer,
Masinaickanpatty, Vazhapadi, Salem
- (g) Address :

7. Details of known/suspected/unknown/accused with particulars ;
Selvakumar, S/o.Kandasami, Near ARRS Theatre, New Bus stand, Salem

8. Reasons for delay in reporting by the complainant / informant : Delay from the complainant in giving the complaint

9. Particulars of property stolen / involved: -

10. Total value of property stolen / involved: -

11. Inquest report/Unnatural death case No. if any: -

12) FIR contents

Summary of First Information Report

Respectfully submitted:-

Today 03.06.2022 evening at 16.00 hours, I, A. Ganesan, Inspector of Police, Ammapet Police Station, Salem Corporation while I was on duty, S. Prasath, Village Administrative Officer, Masinaickanpatty, Vazhapadi taluk, Salem came to police station and gave a written complaint, details of which and particulars of case registered is as follows:- From: S. Prasath, (age 39), S/o. Sivaji, Village Administrative

Officer, Masinaickanpatty, Vazhapadi, (9842939218) To: The Inspector of Police, Ammapet Police Station, Salem Corporation Sub: Masinaickanpatty village - Minor minerals - ordinary stones - Vazhapadi taluk, Salem district - quarried without permission - request to take action - regarding-. Sir, I am working as Village Administrative Officer at the above village. Based on the 3 & 1242/2021/mines A dated 28/04/2022 from R. Jayanthi, Deputy Director, Geology & Mines Department, District Collecorate, Salem and as per Memorandum R.C No. 1321/2022 A4 dated 25/02/2022 of the Revenue Tahsildar, Vahapadi with regarding to mining of stones over and above permission issued and as requested by Hon'ble Green Tribunal vide order 211/2021 dated 30/09/2021 directing to submit inspection report Chandrasekaran, Revenue Inspector, Jayaraman, DTS, Santosh Kumar, Land Surveyor, Venu, Inspector, Geology and Mines Department. Kumaresan, Village Administrative Assistant have visited the site and survey was carried out on 09/03/2022 at 3.00 hours (afternoon). In this village, Government owned hill poramboke comprised in Survey No.199/1 permission was issued for stone quarry in an extent of 3.00,00 hectare for a period of ten years from 22/06/2009 to 21/09/2016 to Thiru. Selvakumar, S/o.Kandasami, Near ARRS Theatre, New Bus stand, Salem. But they quarried more than the permission given. The details was given as per schedule of Jayanthi, Deputy Director, Geology & Mines Department, District

Collectorate, Salem vide R.C. No. 1242/2021 mines A dated 28/04/2022. The minerals have been mined and stolen causing loss of revenue to the government. Hence, I request you to take action against Thiru. Selvakumar, S/o. Kandasami, Sd/-..... Prasath, Village Administrative Officer, Enclosure (1) Tahsildar Memorandum 3/9/1321/2022; (2) 3.2 1242/2021/from the Deputy Director, Geology & Mines Department (3) Surevyed village sketch (4) Village Accounts, I received the above written complaint and registered Ammapet Police Station, Cr. No. 317/2022 u/s 379 of IPC and section 21(1) of the Mines & Minerals (Development & Regulation Act 1957 : Original First Information Report and complaint given by the complainant are enclosed and sent to Hon'ble Judicial Magistrate V, Salem and other copies submitted to concerned senior officers of the police department>

13. Action taken: Since above report reveals Commission of Offence(s) u/s mentioned in Item No. 2, registered case and took up the investigation.

FIR read over to complainant/Informant, admitted to be correctly recorded and a copy given to the Complaint / Informant free of cost.

14. Signature/Thumb impression Signature of the Officer-
of Complaint / Informant in-charge Police Station

15. Date and Time of despatch Name: A. Ganesan
to court: 03/06/2021 Rank: Inspector of
Police Grade : No.

அனுப்புநர்
Dr.கி.கலைவாணி Ph.D, (Horti)
தோட்டக்கலை உதவி இயக்குநர்,
அயோத்தியாப்பட்டணம்.

பெறுநர்
தோட்டக்கலை துணை இயக்குநர்,
சேலம்.

கடித எண் : 13/2022 நாள் : 19.06.2022

அய்யா,

பொருள் : தோட்டக்கலைத்துறை - மர மதிப்பீடு - வாழப்பாடி வட்டம்-
அயோத்தியாப்பட்டணம் வட்டாரத்திற்கு உட்பட்ட
மாசிநாயக்கன்பட்டி கிராமத்தில் - கிரஷர்/ குவாரி
இயக்கத்தினால் விவசாயம் மற்றும் பயிர் சாகுபடி பரப்பு
பாதிக்கப்பட்டுள்ளதா என்பது தொடர்பாக அறிக்கை அனுப்ப
கோருதல்- தொடர்பாக.

பார்வை : 1. தோட்டக்கலை துணை இயக்குநர், சேலம் அவர்களின் கடித
எண் இ4/3655/2020 நாள்- 05.04.2022.
2. துணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம்
அவர்களின் கடித எண் 1242/2021/கனிமம் சி நாள்-
08.03.2022.

பார்வை 1 மற்றும் 2ல் காணும் கடிதத்தின் படி, சேலம் மாவட்டம், வாழப்பாடி வட்டம்,
அயோத்தியாப்பட்டணம் வட்டாரத்திற்கு உட்பட்ட மாசிநாயக்கன்பட்டி கிராமத்தில்
குவாரிகள்/ கிரஷர்கள் செயல்படுவதால் விவசாயம் பாதிப்பு ஏற்படுவதாக தெரிவித்து
பசுமை தீர்ப்பாயத்தில் வழக்கு தொடரப்பட்டுள்ளதாக தெரிவிக்கப்பட்டுள்ளது. எனவே,
பசுமை தீர்ப்பாய உத்தரவுப்படி குவாரியை சுற்றியுள்ள விவசாய நிலத்தில்
தோட்டக்கலைக்கு சொந்தமான மரங்கள் மற்றும் இதர பயிர்கள் பாதிக்கப்பட்டுள்ளதா என
மாசிநாயக்கன்பட்டியில் குறிப்பிட்டுள்ள இடங்களில் அமைந்துள்ள விவசாய நிலங்களில்
ஆய்வு 09.05.2022 அன்று மேற்கொள்ளப்பட்டது அதன் விவரங்கள் பின்வருமாறு,

குவாரிகள்/ கிரஷர்கள்:

1. பராசக்தி கிரஷர் மற்றும் குவாரி

இந்த கிரஷர் அமைந்துள்ள இடத்தை சுற்றி சுமார் 100 ஏக்கர் நிலப்பரப்பில் மா
விவசாயிகள் முருகன், சித்தேஸ்வரன், பழனியப்பன், சுப்ரமணி, ஆறுமுகம், சண்முகம்,
பெரியசாமி, முத்து, காசிராஜன், வேலவன், வெங்கடேஷ், ரங்கநாதன், சேஷாசலம்,
ராமலிங்கம், சேட்டு, முனியப்பன், புவனேஸ்வரி, அரச்செல்வி உள்ளிட்டோர் பல
வருடங்களாக மாமரங்கள் பயிரிட்டு வருகின்றனர். இவர்களுள் முருகன், பழனியப்பன்,

சித்தேஸ்வரன், சுப்ரமணி, ஆறுமுகம், முத்து, சண்முகம், பெரியசாமி ஆகியோரின் மாவயல்கள் கிரவுருக்கு மிகவும் அருகாமையில் அமைந்துள்ளது.

2. அண்ணம்மாடி புளூ மெட்டல்ஸ்:

மாசிநாயக்கன்பட்டியில் இந்த கிரவுர்களின் அருகாமையில் சுமார் 10 ஏக்கர் பரப்பளவில் குமார், திருவேங்கடம், பழனி, மாயவன் ஆகியோரின் மாமரங்கள் அமைந்துள்ளது.

3. MLA கிரவுடி:

மாசிநாயக்கன்பட்டியில் இந்த கிரவுர்களின் அருகாமையில் சுமார் 30 ஏக்கர் பரப்பளவில் வடமலை, பழனிசாமி, சின்னப்பன், கந்தசாமி, ரமேஷ் ஆகியோரின் மாமரங்கள் அமைந்துள்ளது.

சுமார் 25 முதல் 50 ஆண்டுகள் வயதுடைய இம்மரங்களில் தொடர் கிரவுடி இயக்கத்தின் காரணமாக வெளியிடப்படும் ஜல்லி புகையினால் ஏற்படும் தூசிகள் இலைகளின் மீது படிந்து இலைகருகல் ஏற்பட்டுள்ளது.

மேலும், ஒளிச்சேர்க்கை பாதிக்கப்பட்டு மரத்தின் உற்பத்தி திறனில் குறைபாடு ஏற்பட்டு பாதிப்பு ஏற்பட்டுள்ளது.

தற்போது குவாரி மற்றும் கிரவுர்களின் இயக்கம் தற்காலிகமாக நிறுத்தப்பட்டுள்ளதால் அவ்வப்போது ஒரு கிரவுடி மட்டும் இயக்கப்படுகிறது என விவசாயி திரு.முருகன் தெரிவித்தார். அவ்வப்போது பெய்த மழை காரணமாக இலைகளில் படிந்திருந்த ஜல்லி துகள்கள் அகற்றப்பட்ட நிலையில் காணப்பட்டன. ஆயினும் இலைகருகல் பரவலாக காணப்பட்டது. இதன் மூலம் குவாரிகள் மற்றும் கிரவுர்களின் தொடர் இயக்கத்தினால் அதன் அருகாமையில் அமைந்துள்ள மாமரங்களின் இலைகள் கருகி உற்பத்தி திறன் பாதிப்பு அடைந்துள்ளதை கண்டறியமுடிகிறது என பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

இப்படிக்கு

தோட்டக்கலை உதவி இயக்குநர்
அயோத்தியாப்பட்டணம்

நகல்- திரு.V.P.முருகன் த/பெ பொன்னுசாமி,
மீனாங்காடு, மாசிநாயக்கன்பட்டி, சேலம்.

Department of Horticulture

From
Dr. K. Kalaivani, Ph.D (Horti.)
Assistant Director of Horticulture
Ayodhyapatnam

To
The Deputy Director of
Horticulture
Salem

Letter No. 13/2022 Dated 09/06/2022

Sir,

Sub Department of Horticulture – Tree valuation – Vazhapadi taluk – Masinaickanpatty village within the jurisdiction of Ayodhyapatnam Block – Request to send report regarding whether area of agriculture and cultivation of crops affected due to operation of crusher / quarries. – Regarding

Ref (01) Letter E4/3655/2020 dated 05/04/2022 from the Deputy Director of Horticulture, Salem
(02) Letter No 1242/201/Mines C dated 08/03/2022 from Geology & Mines Department

It has been informed under reference (1) and (2) that a case has been filed before the Hon'ble Green Tribunal that due to functioning of crushers / quarries in Masinaickanpatty village within the jurisdiction of Ayodhyapatnam Block, Vazhapadi taluk, Salem district agriculture is affected. Hence, as per order of Green Tribunal, an inspection was conducted on 09/05/2022 in agriculture land mentioned in letters under reference situated at Masinaickenpattai to find out tress and other crops belonged to horticulture department is affected, the details of which is as follows:-

Quarries / Crushers

1. Parashakti Crusher and Quarry

Around the place where this crusher is located, approximately in 100 acres of land mango farmers including Murugan, Chitheswaran, Palaniappan Subramani, Arumugam, Shanmugam, Periyasamy, Muthu, Kasirajan, Velavan. Venkatesh, Ranganathan. Seshachalam, Ramalingam, Shettu, Muniappan, Bhuvaneshwari, Araselvi etc have been cultivating mango trees for many years. Among them, the crusher is formed very close to the land belonged to Murugan Palaniappan, Chitheswaran, Subramani, Arumugam, Muthu, Shanmugam and Periasamy>

2. Annammar Blue Metals:

Near to this crusher, in Masinaickenpatti about 10 acres land with mango grove belonged to Kumar, Thiruvenkadam, Palani and Mayavan is situated.

3. MLA Crusher:

Near to this crusher, in Masinaickenpatti about 300 acres land with mango groves belonged to Vadamalai, Palaniswami, Chinnappan, Kandaswamy and Ramesh is situated.

In these trees, which are about 25 to 50 years old, the dust caused by the gravel smoke released due to continuous operation of crusher resulted in settling on the leaves and the leaves have become defoliated.

Further, as photosynthesis is affected the productivity of the tree got affected.

Mr, Murugan, the farmer informed that since operation of quarries and crushers has been temporarily stopped and quite often only one crusher alone is being operated. Due to periodic rains the gravel particles deposited on the leaves were seen removed. However, wide defoliation was observed... Hence, I hereby would like to inform that due to continuous operations of crushers and quarries, the leaves of mango trees became dry resulting productivity has been affected.

Thanking you,

Yours faithfully,
Sd/-....

02/06/2012

Assistant Director of Horticulture
Ayodhyapatnam

Copy-
Mr.V.P.Murugan ,S/o. Ponnusamy, Meenangadu,
Masinaikanpatti, Salem.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ), SITTING AT
CHENNAI**

(Under Section 18(1) read with
Sections 14 of National Green
Tribunal Act, 2010)

OA. No.211 of 2021(SZ)

P.Palaniappan
S/o Ponnusamy
Meenangadu, Masinaickenpatti PO,
Salem District – 636 103
Phone No: 9943743099
Email : palaniyappan.p@outlook.com

.. APPLICANT

- AND -

1. The Ministry of Environment,
Forest and Climate Change
Rep.by.its Under Secretary
3rd Floor, Prithvi-Block
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi – 110 003
Phone No : +91-11- 24695357
Email id: mefcc@gov.in
& Others

.. Respondents

**INDEX TO ADDITIONAL TYPED
SET OF PAPERS**

**K.S.KARTHIK RAJA [1934/06]
M.SENTHIL KUMARAN[1508/11]
R.VENKATRAMAN [325/15]
M.ARUN KUMAR [856/17]**

**COUNSEL FOR APPLICANT
(M.9551083229)**